

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 27.5.2015

OA No.291/00312/2015

Mr. R.K.Sharma, Counsel for the applicant.

Heard the Ld. Counsel for the applicant.

The OA is filed seeking directions to the respondents to accept the application of the applicant under the Scheme (LARSGESS) and his son may be given appointment under the aforesaid scheme. The applicant is posted as Helper under Senior Section Engineer(Signal) Bandikui, NWR, Jaipur. The applicant submits that as per the instructions issued by the Railway Board he was eligible for appointment of his son vide letter dated 2.1.2004. He submitted the application in January, 2013 through proper channel for appointment of his son. His son appeared in the examination held on 25.5.2013 but he declared fail. The applicant son was again allowed to appear in the examination but again he declared fail.

The counsel for the applicant submits that in the meantime in terms of recommendation of 6th Central Pay Commission the prescribed minimum qualification for appointment under the aforesaid scheme was relaxed and further the necessity to hold the examination was stopped for the appointment to the post in question and only the medical fitness is required. Medical examination of his son was conducted in May, 2013 and was declared fit. The case of the applicant for appointment of his son under the scheme is still under consideration, therefore, he made an application dated 20.12.2014. Copy of the

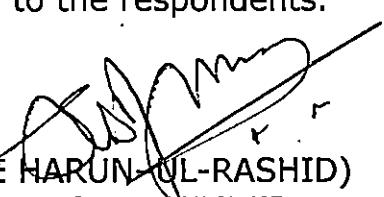
(2)

application dated 20.12.2014 has been placed on record as Annexure A/1. The Ld. Counsel for the applicant submits that his application is pending for consideration before the respondent No.2.

The Ld. Counsel for the applicant further submits that minimum qualification for appointment under the aforesaid scheme was relaxed and the necessity to hold the examination was stopped, only the medical fitness is required then non-consideration of the applicant as he was declared fit in medical, is illegal. He therefore, requested to direct the respondents to consider the appointment of the son of the applicant.

In the circumstances, the OA is disposed of directing the respondent No.2 to consider and pass a reasoned and speaking order on the application dated 20.12.2014 within a period of 3 months from the date of receipt of copy of this order.

The applicant is directed to produce a copy of the OA and the order to the respondents within a period of 10 days. In view of limited relief granted, I am of the view that notice need not to be issued to the respondents.



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Adm/